

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

C. P. NO. 156(ND)12

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.07.2017**

**NAME OF THE COMPANY:** Vishwa Nath Agarwal V/s M/s. Karmyogi Builders Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) : Counsel for the Petitioner

For the Respondent (s) : Mr. Jayant Mehta with Mr. Nishant Varun

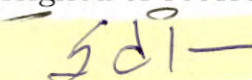
**Order**


Vide order dated 16<sup>th</sup> March, 2017, an adjournment was granted on submissions that talks of compromise were being initiated for a global settlement in respect of various pending cases between the parties. Perusal of the previous order sheets reflected that all long adjournments were being taken on this ground. A last opportunity was granted subject to the payment of Rs. 20,000/- as costs to Prime Minister's Relief Fund in the event that the settlement not being arrived at.

Ld. Counsel for the applicant submits that even today the matter was listed before the Hon'ble Apex Court which has now been adjourned. Since further time is prayed for till settlement of all disputes, it is considered expedient to adjourn the matter Sine-Die. Accordingly adjourned Sine Die with liberty to revive. Ld. Counsel prays for waiver of the cost imposed vide the previous order.

The cost imposed on the last date is waived for now but shall be payable by the respondent/applicant alone, in case of revival as it is noticed that the present proceedings are under section 340 Cr PC only, filed by the Respondent/applicant.

Be consigned to record room.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**